

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-800/PB/2022

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd.

...PETITIONER

Vs.

M/s. Pratyush Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 26.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Anirban Bhattacharyya adv
and Mr. Ankit Kohli adv.

For the Respondent/Corporate Debtor :

ORDER

We have heard the submissions made by Ld. Counsel for the Petitioner. On 25.04.2023, we directed the Petitioner to file proper loan agreement documents alongwith name of the parties who have executed the said documents and we also directed the Petitioner to file NeSL certificate. Also no such documents have been filed. Ld. Counsel for the Petitioner has submitted the loan agreement which has already been filed along with Section 7 petition has a hypothecation schedule which refers the name of the parties who have executed the said loan agreement.

Issue notice to the Respondents. Ld. Counsel has submitted that the Petitioner has filed an application for obtaining the NeSL certificate and will be filing as and when it is made available. List on **11.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)